

SLP(C)No. 3032-3040 OF 2002  
ITEM No.1-A  
(FOR JUDGMENT)

Court No. 3

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

C.A. Nos..... of 2003 @  
Petition(s) for Special Leave to Appeal (Civil) Nos.3032-3040/2002

(From the judgement and order dated 06/11/2001 in WP 829/01,  
WP 795/01, 803/01, WP 818/01, WP 830/01, WP 831/01, WP 847/01,  
WP 857/01 and WP 4271/01 of the High Court of Uttarnachal at  
Nainital)

State of Uttaranchal & Ors.

Petitioner (s)

VERSUS

Sidharth Srivstava & Ors.

Respondent (s)

WITH

C.A. No...../2003 @ S.L.P.(C) No.4079/2002,  
C.A. No...../2003 @ S.L.P.(C) No.4077/2002 and  
C.A. No...../2003 @ S.L.P.(C) No...../2003 ((CC:1629/2003)

(HEARD BY HON'BLE SHIVARAJ V. PATIL AND ARIJIT PASAYAT, JJ.)

Date : 05/06/2003 These Petitions were called on for pronouncement  
of judgment today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL  
(VACATION BENCH)

For Petitioner (s) Ms. Rachana Srivastava,Adv.

Mrs. D. Bharathi Reddy,Adv.

For Respondent (s) Mr. K.L. Janjani,Adv.

Mr. A.N. Bardiya,Adv.  
Mr. K.L. Taneja,Adv.  
Mr. K.V. Mohan,Adv.  
Mr. Ravi Prakash Mehrotra,Adv.  
Mr. Vihwajit Singh,Adv.  
Mr. Ashok K. Srivastava,Adv.  
Mr. S. Chandra Shekhar,Adv.  
Mr. A.S. Pundir,Adv.

Contd..2/-

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The Court made the following  
J U D G M E N T

Hon'ble Mr. Justice Shivaraj V. Patil pronounced the judgment of the Court.  
Delay condoned in S.L.P.(C) No.....(CC:1629 of 2003).  
Leave granted in all the S.L.Ps.

The appeals are allowed in terms of the signed judgment

with no order as to costs

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(Neena Verma) (Prem Prakash)  
Court Master Court Master

Signed judgment is placed on the file.